PART-III

HARYANA GOVERNMENT

FOREST AND AGRICULTURE DEPARTMENTS (FORESTS)

NOTIFICATION, The 3rd march, 1972

No. S.O. 41 C.A. 16/27/s. 29/72- In super session of erstwhile Punjab Government Notification No's 260-Ft dated 8th February 1945, 5002-D-51/6264; dated the 15th November, 1951, 563-Ft-54/458, dated 3rd March,1955; 3384-FT-55/2134, dated the 19th August, 1955 and 1122-Ft-58/1195 dated 3rd May, 1958 and in exercise of the powers conferred by section 29 of the Indian Forest Act. 1927 and all other power enabling him in this behalf, the Government of Haryana hereby declares the strips of Government Forests land or Waste Lands whether under tree growth or not on either side of the matalled surface of the roads, under the control of Public Works Department (Buildings and Roads) as well as on either side of the following water course of all canal, branches, distributoraries, major, minors, drains and channels etc. under the control of Irrigation Department, the land along the railway track and station yards under the control of Northern Railway escapes, abandoned canals, bunds and other lands and transferred to the Forest Department for management, mentioned in the schedule below, to be protected forest and the provisions of chapter IV of said Act, to be applicable to them.

It covers Roads, Railway lines, Escapes, Minors, Tubewell Channels and Bunds. (Available in division record)

VINEET NAYAR

Secretary to Govt. Haryana

Forest and Agriculture Department